

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 10211/2017 (II)

Date : 08-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Vikas Goyat, Adv.
Ms. Seema, Adv.
Ms. Shweta Sharma, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s) Mr. Shantanu Singh, Adv.
Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent No.1/State, list after two weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)